

out my permission. Matters under Rule 377. Shri Baitha...

(Interruptions)**

12.38 hrs.

MATTERS UNDER RULE 377

(i) T.V. relay Centre at Forbesganj, Purnea (Bihar)

SHRI D L. BAITHA (Araria): Sir, the Information and Publicity Department of the Government of India has recently taken up a scheme to cover 70% area of the country with T.V. by setting up relay centres at various suitable places. Although Purnea is Bihar State has been selected for this type of relay centre it would not be able to serve the entire area of the district and other adjoining areas particularly those falling on the Indo-Nepal border. The area is very backward in respect of education, industry, communications, roads and other modern facilities which are enjoyed by other areas. Radio and Television would be the only means to serve them better for their mass education and communication, as even the Post and Telegraph facilities are lacking.

Hence it is requested that relay centre may kindly be provided at Forbesganj in the District of Purnea (Bihar) which would not only serve the area of Bihar but also the adjoining areas of West Bengal, Nepal, Bangladesh, etc.

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, you see direction 2 which clearly gives the order in which you call the agenda items.

So you are bound by that. In fact, Sir...

MR. DEPUTY-SPEAKER: I am definitely bound by that. If I am not bound, I cannot sit in the Chair!

DR. SUBRAMANIAM SWAMY: We want you to sit in the Chair permanently.

Now, Sir, Direction No. 2 clearly spells out how it is to be done—it is interesting enough.

You are having now submissions under Rule 377. This is not coming under that rule. I know under what rule it comes.

Now this is what Direction No. 2 says:

After Question Hour, there will be, 'Leave to move for Adjournment of the Business of the House'. It is O.K. After that Breach of privilege. That is also taken up. Then you have Papers Laid on the Table. It is taken up. Then, Communications, etc. etc. Sir, when you called the names under Calling Attention Notice, the House was not in order. You did not call my name.

MR. DEPUTY-SPEAKER: What do you mean?

DR. SUBRAMANIAM SWAMY: I am sorry I did not hear it in the commotion—there was so much of commotion, Sir... (Interruptions)**...Under Direction No. 2 (Interruptions) Let me complete...

MR. DEPUTY-SPEAKER: I have understood your point.

(Interruptions)**

MR. DEPUTY-SPEAKER: He has quoted Direction 2...

PROF. K.K. TEWARY (Buxar): I am on a point of order—this is point of order on Mr. Swamy's point of order.

(Interruptions)

DR. SUBRAMANIAM SWAMY: At least, let me complete my point of order.

SHRI SATISH AGARWAL (Jaipur): I am on a point of order—point of order on the point of order raised by Prof. Tewary on the point of order of Dr. Swamy.

(Interruptions)